2010 and 2010-2011; and the Foreign Trade Policy (2009-2014). Some of the various measures/incentives being given to exporters to boost and diversify exports and to endeavour achievement of export targets, are in the form of Duty Credit Scrips being issued under Vishesh Krishi and Gram Udyog Yojana (VKGUY), Focus Market Scheme (FMS), Focus Product Scheme (FPS), Market Linked Focus Product Scheme (MLFPS), and Status Holder Incentive Scrip (SHIS) Scheme. Further support measures are also provided to exporters under the scheme for Marketing Support; schemes for Neutralization and Remission of duties; schemes for Export Promotion Capital Goods (EPCG) for technological upgradation; concessional export credit and interest subvention for specified sectors.

Adverse effect of new tax code on SEZs

3050. DR. K.P. RAMALINGAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that new direct tax code which is drafted by Government will have some impacts in tax benefits for Special Economic Zones and inflow of investments;
- (b) whether it is also a fact that a number of new applications for setting up of SEZs has dropped; and
 - (c) if so, the details thereof and the steps proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Impressive growth has been registered in SEZs mainly due to the stable fiscal regime provided by the SEZ Act. On the Direct Tax Code, views of the Department of Commerce have been suitably conveyed to the Department of Revenue in order to protect the interest of investors.

Violation of permission rules for purchase of land in Himachal Pradesh

3051. SHRI SATYAVRAT CHATURVEDI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of companies accorded permission for purchase of land in industrial towns of Himachal Pradesh like Nalagarh between 1 January, 2004 to 31 December, 2005 with a view to avail the benefits of tax concessions granted by the Central Government;
- (b) the conditions entailing such permission and whether some companies grossly violated these conditions particularly in Nalagarh and Government failed to take any action in this regard;
- (c) whether the Central Government has sought any report from the State Government in this regard; and
 - (d) the action taken or propose to be taken by Government in the matter?